

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



...
O.A.No.566 of 1996

Dated New Delhi, this 18th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Hari Krishan Joshi
R/o S-50/44, D.L.F. Qutub Enclave
Phase-III
GURGAON-122007.

... Applicant

By Advocate: Shri Avik Datta

versus

Director General
Sports Authority of India.

... Respondent

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

After arguing the matter for sometime, the learned counsel for the applicant says that he wants to withdraw the application so that he can make another application with proper averments. The application is, therefore, dismissed as withdrawn giving liberty to the applicant to file a fresh application with proper averments.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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